

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Hon'ble Chief Justice Secretariat)

ORDER

No. 426 of 2022/Psy Dated: 01-04-2022

Sanction is hereby accorded to the regular appointment of the Daily Wagers engaged from time to time in various Subordinate Courts in the UT of Jammu & Kashmir, subject to fulfilment of the following conditions:-

- (i) Such Daily Wagers were engaged by the Authority Competent to make appointment and have regularly performed duties since the time of their engagement.
- (ii) They have already completed 10 years of continuous engagement and their work and conduct has remained satisfactory throughout.
- (iii) At the time of their engagement they possessed minimum qualification as was prescribed for the post at the relevant time.
- (iv) Regular appointment shall be considered only against the available (vacant) Class-IV posts described as Class VII Category (A), (B) & (C) only in the District in which they were initially engaged.
- (v) In case number of vacancies is less than the persons eligible to be considered for regular appointment, length of continuous engagement shall be taken into consideration and in case length of engagement is same the person elder in age shall be preferred.
- (vi) In case any of such Daily Wagers has become overage, he/she shall be deemed to have been given relaxation of age in terms of second proviso to Rule 8 of the 'J&K Ministerial and Other Staff of Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016'.

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- (vii) Regular appointment shall be subject to successful verification of documents and antecedents from the concerned authorities.
- (viii) Regular appointment shall take effect from the date of issuance of the "Regularisation of Services of Daily Wagers in the Subordinate Courts of Jammu & Kashmir Regulations, 2022".

(BY ORDER OF HON'BLE THE CHIEF JUSTICE).


(Rajeev Gupta)/

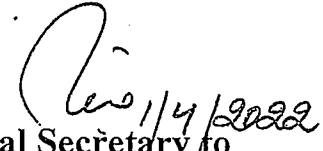
Principal Secretary to
Hon'ble the Chief Justice

No. 867-74/psy-611

Dated 01-04-2022.

Copy to the:-

1. Registrar General, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Director, J&K Judicial Academy, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
...for information.
5. All Principal District & Session Judges of UTs of J&K and Ladakh.
...for information and necessary action.
6. CPC, eCourts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
7. Incharge Librarian, High Court of J&K and Ladakh, Jammu/Srinagar, for information and keeping the record of the same.
8. Order File.


Principal Secretary to
Hon'ble the Chief Justice